

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Ms. Medha Tandon & Ms. Seema Jangid, Advs. for RP
For the Respondent(s) : Mr. Abhay Kaushik, Adv.

ORDER

CA-713(PB)/2019

Ld. Counsel for the non applicant respondent seeks and is granted one week time to file reply with a copy in advance to the counsel opposite.

The non applicant-respondent seeks and is granted one week time to file reply with a copy in advance to the counsel opposite. The non applicant Mr. Athar Zia, Mrs. Sheeza Zia & Mr. Mohammad Zulfiqar Ullah Siddiqui are directed not to leave the country without the prior permission of this tribunal.

List on 09.05.2019.

-sd-
(M.M.KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)